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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

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The following Act of the Gujarat Legislature having been assented to by the President on the 21st November 1961, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XLIV OF 1961.

(First published, after having received the assent of the President in the " Gujarat Government Gazette " on the 2nd December 1961).

An Act to extend the period for making applications for compensation under certain Land Tenure Abolition enactments.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat Land Tenures Abolition (Extension of Period for Claiming Compensation) Act, 1961. Short title.

Extension
of period for
making
application.

2. (1) Notwithstanding the expiry of the period for making an application for compensation specified in, or prescribed under, the provisions set forth in column 2 of the Schedule hereto annexed of the enactments mentioned in column 1 of the said Schedule, the Collector may, with the approval of the State Government, admit an application for compensation made by a person claiming compensation under any of the aforesaid enactments, provided such application is made before the end of March 1962.

(2) On admission of such application, all the provisions of the enactment, under which such application is made shall apply thereto as if it were an application made within the period specified in, or prescribed under, that enactment.

SCHEDULE

(See section 2)

Acts		Provisions
1		2
1.	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949 (Bom. XXXII of 1949).	Section 8.
2.	The Bombay Maleki Tenure Abolition Act, 1949 (Bom. LXI of 1949).	Section 5.
3.	The Bombay Taluqdari Tenure Abolition Act, 1949 (Bom. LXII of 1949).	Sections 7 and 14.
4.	The Panch Mahals Mehwassi Tenure Abolition Act, 1949 (Bom. LXIII of 1949).	Section 6.
5.	The Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950).	Section 9.
6.	The Bombay Watwa Vazifdari Rights Abolition Act, 1950 (Bom. LXII of 1950).	Section 4.
7.	The Bombay Personal Inams Abolition Act, 1952 (Bom. XLII of 1953).	Sections 10 and 17.
8.	The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953 (Bom. XLIII of 1953).	Sections 6 and 7.
9.	The Bombay Merged Territories (Baroda Mulgiras Tenure Abolition) Act, 1953 (Bom. XLV of 1953).	Sections 8 and 15.
10.	The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953 (Bom. XLVI of 1953).	Section 8.
11.	The Bombay Merged Territories Matadari Tenure Abolition Act, 1953 (Bom. XLVIII of 1953).	Sections 6 and 8.

Acts	Provisions
1	2
12. The Bombay Service Inams (Useful to Community) Abolition Act, 1953 (Bom. LXX of 1953).	Section 7.
13. The Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1953 (Bom. XXXIX of 1954).	Sections 13 and 14.
14. The Bombay Bhil Naik Inams Abolition Act, 1955 (Bom. XXI of 1955).	Section 7.
15. The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (Bom. XXII of 1955).	Sections 17 and 18.
16. The Bombay Inams (Kutch Area) Abolition Act, 1958 (Bom. XCVIII of 1958).	Sections 15 and 16.
17. The Bombay Ankadia Tenure (Saurashtra Area) Abolition Act, 1959 (Bom. XXXI of 1959).	Sections 9 and 10.
18. The Bombay (Saurashtra Area) Aghat Tenure and Ijaras Abolition Act, 1959 (Bom. LXXV of 1959.).	Sections 11 and 12.



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PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the President on the 30th October 1965 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 23 OF 1965.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 9th November 1965).

An Act further to extend the period for making applications for compensation or for payment of occupancy price under certain Land Tenure Abolition enactments and also to amend some of such enactments for certain purposes.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat Land Tenures Abolition Laws (Amendment) Act, 1965.

Extension of period of making application for compensation under certain enactments.

2. (1) Notwithstanding the expiry of the period specified in sub-section (1) of section 2 of the Gujarat Land Tenures Abolition (Extension of Period for Claiming Compensation) Act, 1961 (hereinafter referred to as "the said Act") for making an application for compensation under the provisions set forth in column 3 of Schedule I hereto annexed of the enactments mentioned in column 2 of the said Schedule, any person claiming compensation under any of the aforesaid enactments may make an application for such compensation to the Collector before the end of March 1966.

(2) Where an application made by any person under sub-section (1) of section 2 of the said Act was not admitted by the Collector, such person, shall also be entitled to make an application under sub-section (1).

(3) On receipt of an application under sub-section (1) the Collector shall admit the same and all the provisions of the enactment under which compensation is claimed by the applicant shall apply to the application as if it were an application made within the period specified in, or prescribed under, that enactment.

Provided that if the Collector refuses to admit such application, the applicant may make an appeal to the State Government against the order of the Collector within a period of three months from the date of the order and the State Government may pass such order thereon as it may deem fit.

Amendment of certain enactments.

3. The enactments specified in Schedule II shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

SCHEDULE I

(See section 2)

Sr. No.	Acts	Provisions
1	2	3
1	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949 (Bom. XXXII of 1949)	Section 8
2	The Bombay Maleki Tenure Abolition Act, 1949 (Bom. LXI of 1949)	Section 5
3	The Bombay Taluqdari Tenure Abolition Act, 1949 (Bom. LXII of 1949)	Sections 7 and 14
4	The Panchmahals Mehwasli Tenure Abolition Act, 1949 (Bom. LXIII of 1949)	Section 6
5	The Bombay Paragana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950)	Section 9

1	2	3
6 The Bombay Watwa Vazifdari Rights Abolition Act, 1950 (Bom. LXII of 1950)		Section 4
7 The Bombay Personal Inams Abolition Act, 1952 (Bom. XLII of 1953)		Sections 10 and 17
8 The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953 (Bom. XLIII of 1953)		Sections 6 and 7
9 The Bombay Merged Territories (Baroda Mulgiris Tenure Abolition) Act, 1953 (Bom. XLV of 1953)		Sections 8 and 15
10 The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953 (Bom. XLVI of 1953).		Section 8
11 The Bombay Merged Territories Matadari Tenure Abolition Act, 1953 (Bom. XLVIII of 1953)		Sections 6 and 8
12 The Bombay Service Inams (Useful to Community) Abolition Act, 1953 (Bom. LXX of 1953)		Section 7
13 The Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1953 (Bom. XXXIX of 1954)		Sections 13 and 14
14 The Bombay Bhil Naik Inams Abolition Act, 1955 (Bom. XXI of 1955)		Section 7
15 The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (Bom. XXII of 1955)		Sections 17 and 18
16 The Bombay Inams (Kutch Area) Abolition Act, 1958 (Bom. XCVIII of 1958)		Sections 15 and 16
17 The Bombay Ankadia Tenure (Saurashtra Area) Abolition Act, 1959 (Bom. XXXI of 1959)		Sections 9 and 10
18 The Bombay (Saurashtra Area) Aghat Tenure and Ijaras Abolition Act, 1959 (Bom. LXV of 1959)		Sections 11 and 12

SCHEDULE II

(See section 3)

Sr. No. 1	Name of the enactment 2	Amendment 3
1	The Bombay Taluqdari Tenure Abolition Act, 1949 (Bom. LXII of 1949).	<p>In section 5A, after sub-section (2), the following sub-section shall be inserted, namely :—</p> <p>“(2A) Notwithstanding anything contained in sub-section (2), the right conferred under sub-section (1) may be exercised after the expiry of the period specified in sub-section (2) but before the end of March 1966”.</p>
2	The Bombay Inams (Kutch Area) Abolition Act, 1958 (Bom. XCVIII of 1958).	<p>1. In section 3, in sub-section (1)</p> <p>(a) in clause (ii), the word “or” occurring at the end shall be deleted;</p> <p>(b) for clause (iii), the following shall be substituted, namely:—</p> <p>“(iii) whether any person is a butadar or rebutadar, or</p> <p>(iv) whether any person is a tenant.”</p> <p>2. In section 14, in sub-section (2) for the words “the prescribed period” the words, figures and letters “such period not later than the 31st December, 1965 as may be prescribed” shall be substituted.</p>